

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

18. IA 1412/2024 IA 1766/2024-For Compliance IA 894/2021 IA 2289/2021  
IN C.P. (IB)/02(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN  
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2024

NAME OF THE PARTIES:-

Abhijit Guhathakurta

V/s

Jubilant Logistics Limited

IA 1766/2024 Abhijit Guhathakurta

V/s

M/S Kadam & Co.

**IN THE MATTER OF**

State Bank of India

V/s

Videocon Industries Ltd.

Section: Sec 60(5) Application under any other provisions U/s 7 of Insolvency and  
Bankruptcy Code, 2016

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**ORDER**

**IA 1412 of 2024**

Present:- Counsel, Kriti Kalyani appeared for the Applicant/RP through VC.

Counsel, Pragya Nawandar h/f Adnan Ansari appeared on behalf of the

Respondent nos. 1 and 2 through VC.

Counsel appearing for the Applicant/RP states that the Respondent nos. 1 and 2 have been served. Counsel, Pragya Nawandar h/f Adv Adnan Ansari appeared on behalf of the Respondent nos. 1 and 2 and seeks time to file Vakalatnama and reply. Let reply, if any, on behalf of Respondent nos. 1 and 2 be filed within a period of three weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter for further hearing on **20.08.2024**.

**IA 1766 of 2024**

Present:- Counsel, Shantanu Tyagi a/w Balapragatha appeared for the Applicant through VC.

Counsel, Darshna Naval appeared on behalf of the Respondent nos. 1 and 2 through VC.

It has been pointed out by the Counsel for Respondent nos. 1 and 2 that reply on behalf of Respondent no. 1 has been filed and a copy has also been supplied, however, reply on behalf of Respondent no. 2 could not be e-filed due to some technical reasons. Let reply, on behalf of Respondent no. 2 be filed at least two days before the next date of hearing. Further, Counsel for the Applicant states that reply on behalf of the Respondent nos. 1 and 2 has been received and seeks time to file rejoinder. Let rejoinder, if any, also be filed well before the adjourned date by serving an advance copy on the other side. List this matter for hearing on **20.08.2024**.

**IA 894 of 2024**

Present:- Counsel, Pragya Nawandar h/f Adv Adnan Ansari appeared for the Applicant through VC.

Counsel, Kriti Kalyani appeared for the Respondent/RP through VC.

It has been pointed out that the pleadings in the present Application are complete. List this matter for hearing on **20.08.2024**.

**IA 2289 of 2024**

Present:- Counsel, Kriti Kalyani appeared for the Applicant/RP through VC.  
Counsel, Pragya Nawandar h/f Adnan Ansari appeared on behalf of the  
Respondent nos. 1 and 2 through VC.

It has been pointed out that the pleadings in the present Application are complete. List  
this matter for hearing on **20.08.2024**.

Sd/-  
**ANIL RAJ CHELLAN**  
Member (Technical)  
*ANKIT*

Sd/-  
**KULDIP KUMAR KAREER**  
Member (Judicial)